

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 3097/2001

New Delhi, this the 19th day of November, 2001

HON'BLE SH. V.K.MAJOTRA, MEMBER (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Mukesh Rao  
S/o Sh. Rao Kehar Singh  
587 P, Sector 15-I, Gurgaon. .... Applicant  
(By Advocate: Sh. Narendra Kumar Roy)

Versus

1. Union Public Service Commission,  
through its Chairman,  
Dholpur House,  
Shahjahan Road,  
New Delhi-110011.
2. Sh. K.G.Adodi  
Union Public Service Commission,  
Dholpur House,  
Shahjahan Road,  
New Delhi-110011. .... Respondents

O R D E R (ORAL)

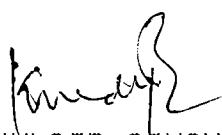
By Sh. V.K.Majotra, Member (A)

Heard learned counsel for the applicant. He stated that the applicant had appeared in the Civil Services (Main) Examination, 2000 and in the personality test conducted by U.P.S.C. on 27.4.2001 as well. Learned counsel stated that in his written test the applicant had never received such low marks as were awarded to him in the aforesaid examination. He made a representation to the U.P.S.C. for revaluation of his answer sheets which have gone unheeded. Learned counsel drew our attention to Annexure-4 which is a newspaper report regarding a controversy over the mix up of results of 1998 Civil Services (Main) Examination. We find that in this newspaper, the <sup>report by</sup> complaint relates to modified results of that examination which was declared three months after the results were first declared and the appointment letters of the candidates were withheld. The present case is not similar to the mix up reported in Annexure-4. To a specific query, the

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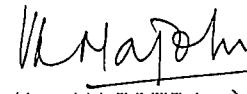
learned counsel stated that so far his knowledge goes, there are no rules with the U.P.S.C. for reassessment of answer sheets. However, he stated that such rules do exist in the Public Service Commission of certain States.

2. We are not convinced about the argument of the applicant that just because he had received higher marks in the earlier tests he could not have attained lower marks in the 2000 examination. In the absence of any rules relating to reassessment of the answer sheets, we do not find any merit in the present OA which is dismissed in limini.

  
( KULDIP SINGH )

Member (J)

'sd'

  
( V.K. MAJOTRA )

Member (A)